I request the Minister concerned to direct Salt Pan authorities to make available these lands for the development purpose by the Corporation expeditiously.

(ii) DEMAND FOR LEGISLATION TO PROVIDE FACILITIES TO DISABLED PERSONS.

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, विकलांग वर्ष समाप्त होने जा रहा है, लेकिन विकलांगों की समस्याएं ज्यों की त्यों हैं। 24 जनवरी, 1981 को श्रम मंत्री ने आश्वासन दिया था कि 31 दिसम्बर 81 तक जितने विकलांगों के नाम नियोजनालयों में दर्ज है, उनको रोजगार उपलब्ध करा दिया जाएगा, लेकिन अभी तक इस आश्वासन का पालन नगण्य है। संविधान की धारा 47 के अनुसार राज्य सरकार का दायित्व हो जाता है कि वह ऐसे लोगों के लिए रोजगार का अवसर मुहैया करे। इस संबंध में विकलांगों के प्रतिनिधि समय समय पर सरकार एवं विभिन्न मंत्रालयों से बातचीत करते आ रहे हैं, लेकिन उसका भी नतीजा कुछ नहीं निकला। विकलांगों ने अपने दो दिन के राष्ट्रीय सम्मेलन में पिछले दिन एक प्रस्ताव पास कर नौकरी में 3 प्रतिशत का आरक्षण, छात्रवृति में वृद्धि, विकलांगों के लिए अलग निदेशालय, रोजगार कार्यालयों में पंजीकृत विकलांगों को अविलम्ब सेवा प्रदान करने आदि महत्वपूर्ण मांगें रखी। विकलांग वर्ष की शुरूआत अंधों पर लाठी चार्ज से हुई थी और सरकार ने उस समय आश्वासन दिया था कि विकलांगों की समस्याओं के संबंध में एक विधेयक सरकार द्वारा सदन में प्रस्तुत किया जाएगा। लेकिन अभी तक उस विधेयक का कोई पता नहीं है, जब कि 31 दिसम्बर 81 को अन्तर्राष्ट्रीय विकलांग वर्ष समाप्त होने जा रहा है।

अत: सरकार से मांग है कि सरकार अविलम्ब विकलांगों के संबंध में एक विधेयक सदन में उपस्थापित करे और उनकी मांगों को अविलम्ब विचार कर आवश्यक कार्यवाही करे।

(iii) DEMAND FOR CREATING A SEPARATE ARCHAEOLOGICAL CIRCLE FOR ORISSA FOR PROPER MAINTENANCE OF ANCIENT MONUMENTS, ETC.

SHRIMATI JAYANTI PATNAIK (Cuttack): Sir, I would like to raise the following issue under Rule 377. The proper preservation of the very precious ancient monuments existing in Orissa has become impossible in the absen e of an Archaeological Circle in Orissa. Orissa is famous in the national and international spheres for its extremely important ancient monuments like Sun temple at Konark, Lord Jagannath temple at Puri, Lingaraj temple at Bhubaneswar and Budhist sculpture at Lalitgiri, Udaygiri and Ratnagiri. More than one hundred centrally protected monuments including Lord Jagannath complex and Lord Lingaraj complex are there in Orissa. Thousands of tourists from all over India and abroad come to Orissa every day to visit these ancient monuments.

The three sub-circles of Archaeological Department functioning at Cuttack, Bhubaneswar and Puri, do not have adequate powers for taking up conservation work of those monuments. Even for minor matters they have to seek the approval of the Superintendent of the Archaeological Circle, Calcutta. Hence, important works like documentation, survey exploration and excavation rarely get the attention they deserve. Even routine conservation works are not getting adequate attention.

The Government of Orissa has apprised the above difficulties to the Ministry of Education and requested for creating a separate Archaeological Circle for Orissa and to delegate the financial powers to that circle of the State for the proper conservation of the ancient monuments.

In view of this I demand that effective and expeditious steps should be taken by the Union Ministry of Education for creating a separate

[Shrimati Jayanti Patnaik]

Archaeological Circle for Orissa with headquarters at Bhubaneswar.

(iv) ADEQUATE SUPPLY OF COAL FOR CEMENT FACTORIES IN UTTAR PRADESH

श्री कृष्ण प्रकाश तिवारी (इलाहाबाद) : वर्तमान समय में सीमेंट का विकास के कार्यों में अत्यधिक महत्व होता जा रहा है। सीमेंट की कमी के कारण सार्वजनिक तथा व्यक्तिगत क्षेत्रों में अनेक निर्माण के कार्य पूरे नहीं हो पा रहे हैं।

इतने पर भी उत्तर प्रदेश में सार्वजनिक क्षेत्र में स्थित तीन में से दो सीमेंट फेक्टरी डाला एवं चुर्क काफी दिनों से बंद हैं तथा तीसरी फैक्टरी चुनार भी बंद होने की स्थिति में हैं। उपरोक्त दोनों फैक्टरी कोयला न होने से बंद है तथा तीसरी फैक्टरी चुनार भी कोयला न होने से बंद होने जा रही है। इन तीनों कारखानों में कोयला रेल से न मिलने से नही पहुंच पाया है।

मेरा भारत सरकार से अनुरोध है कि अविलम्ब कोयला का प्रबन्ध कराएं तथा भविष्य में भी यह सुनिश्चित करे कि कभी भी कोयले की कमी से कोई कारखाने बंद न हों तथा कोयला पहुंचाने के लिए समुचित रेल वैगनों की व्यवस्था करें।

(v) ALLEGED DEMOLITION BY DDA OF HOUSES OF SOME SCHEDULED CASTE FAMILIES IN VILLAGE BEGAMPUR IN SOUTH DELHI.

SHRI CHANDRA PAL SHAILANI (Hathras): Mr. Deputy Speaker, Sir, I have been shocked to hear the heart-rending story related to me by about a dozen families of Scheduled Castes whose houses have been demolished by the D.D.A. without giving any notice to the people concened or any alternative accommodation having been provided.

This unfortunate incident has occurred on the 14th December, 1981 in village Begampur, near Malaviya Nagar in South Delhi.

I have been shown documents according to which these families have been in those houses since 1936 and have been paying House-tax to the Corporation. They have got documents also showing that they are in possession of the land donated by the landlords of the village in the 1930s. They cannot, therefore, be treated as if they constructed any unauthorised houses on Government land.

The families and children have become homeless over-night in this severe winter and they have no shelter whatsoever. All men were out on work during the day when the demolition started. As I have said above, no notice was issued to these families in order at least to bring to the notice of the authorities about the proof of their possession of houses since 1936.

The Government is requested kindly to look into this matter immediately and see that those very sites are given to these people and enough Compensation be awarded to them to build their houses.

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Seven Minutes past Fourteen of the Clock.

(MR. DEPUTY-SPEAKER *in the Chair.*)

SHRI SAMAR MUKHERJEE (Howrah): Sir, before you start, I want to say that in the List of Busi-